Affidavit to be fire

Affidavit to be Furnished by the ca

Before the Returning Office

For election to....X............(name of the House)

From . 126. CTARARY BRODER . Constituency (Name of the Constituency)

NARENDRA KUMAR DANDEY

MESHWAR PANDEY

MESHWAR PANDEY

MENDRA KUMAR DANDEY

MENDRA KUMAR DAND

Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

- (1) I am a candidate set up by JANTA DAL(UNITAED) (name of the political party ) / am contesting as an Independent candidate.
- (2) Details PAN and status of filing of Income tax return :

SI. No.	PARANDERA KUMAR PANDEY	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Tax Return ( in Rupees)
12	-Self	A HOPPI809K	2,48,700=00	Two Lacy Foundy East
E3.00	Sabuse-	AMJ PP.59616	2,42,180=00	TWO LOCK FOUNTY two
532	Dependent 1	NILL	NJLL.	thousand one hundred
\$ 0 T	Dependent 2	NILL	NI ZL	
3.	Dependent 3	NJLZ	MILL	

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	ANNEXURE-I
(b)	Name of the court, Case No. and Date of order taking cognizance :	ANNEXURE-T
(e)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s)	A MMEXURE-1

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

The details of cases, Sections of the and description of the offence for the convicted:	NO CNILL
NDT (B) Name of the Court(s). Case No. and	NILL
Amail (1977)	1

Bate Bate Bate 11

(5) That I give herem below the details of the assets (movable and is amovable etc.) of myselfully spouse and all dependents:

#### A. Details of movable assets:

(Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme.
 Name of Bank/Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i)	Cash in hand	1,06,000=00	41,000:00	=00 ×(NT12 X		X (N]12
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	10,20,269= A HALEXURE - 2	12,83 LOLS ANNEXURE - 5	NILL	X N1TT	NILL
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	.51	- 11	×		*
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies	12c Policy	LJC POLICY		×	X
	and investment in any Financial Instrument in Post office or Insurance Company and the amount	Dre miumper year-1.24lace	DECEMBER OF SILOUS	X		
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and	Receible	Other Recioha	X	R	X
	other receivables from debtors	3.00 lals	8.octals			
(vi)		Ambardarz Cum Maker 200	NILL	×	×	K
	Registration No. etc, Year of Purchase and amount )	50,000,000				
(vii)	The state of the s		Gold-Sooje		~	1

my other assets such as value of	T				
Claims/interest	-	- 1	X	×	x* 1
(h, Gross Total value	20,56269:00	23-24 Las			
D Destails of Lawrence No.	- LIP Policy		X	K	X

3. IP stails of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	ANNEXURE 3	ANNEXURE	X	X	1
	Area (Total measurement in acres)	2.1	1).	7	×	x
	Whether inherited property (Yes or NO)	,,,	1)	×	x	Y
	Date of purchase in case of self acquired property	35)	, ,	X	A	X
	Cost of Land (in case of purchase)at the time of purchase	77	1)	×	a	x
	Any Investment on the land by way of development, construction etc.	11	, ,	X	x	x
	Approximate Current market value	n	1)	X	X	q
ii)	Non-Agricultural Land Location(s) Survey number(s)	-do _	-do-	λ	A	X
	Area (Total measurement in sq. ft.)	_	_	X	×	X
	Whether inherited property (Yes or NO)			* -	X	K
	Date of purchase in case of self acquired property			×	×	*
	Cost of Land (in case of purchase) at the time of purchase			Υ	X	X
	Any Investment on the land by way of development, construction etc.			Х	X	X
	Approximate Current market value			×	X	X
ii)	Commercial Buildings (Buildings apartments) Location(s) -Survey number(s) (Built up Aleas Total	NITZE	NI LZ	X	X	X
1	Built up Area otal measurementin sq. ft.)	MILL	NILL	X		x

1	V tether inherited property (* es or NO)			IX	X	
	Description of purchase in case of serf activitied property		<b>†</b>		1 2	-X
	Cost of property (in case of prochase) at the time of prochase		1	X X	10	14
	Any Investment on the property by way of development, construction etc.			d	X	X
	Approximate Current market value					-
(iv)	apartments,) -Location(s) - Survey number(s)	AS Shown 271 3(11) above	As Shown In 3(11)	X	×	X*
	Area (Total measurement in sq. ft.)			*	1 ~	X
	Built up Area (Total measurement in sq. ft.)			×	X	
100	Whether inherited property (Yes or NO)			000	O.	× ×
	Date of purchase in case of self acquired property			×	T <sub>X</sub>	1
	Cost of property (in case of purchase) at the time of purchase	10		×	X.	1
	Any Investment on the land by way of development, construction etc.			X	1	1
	Approximate Current market value			×	X	Χ.
(v)	Others (such as interest in property)			~	×	- ×
(vi)	Total of Current Market Value of (i) to (v) above			7	×	×

(6) I give herein below the details of liabilities/ dues to public financial institutions and government: (Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	NILL -	\$1122	×	×	<
. Carlo	Loan or dues to any individuals. Entity other than inertioned in (i) above.  Name(s)- Morea Kumaz Thokuv Amount outstanding - 2.4 close Nature of John - Personal	- 2-401000	Rabinder Roy. 8.00Lat personal	X	4	7

	A-ay other liability	*	*		1	1 ×
-	Grand total of liabilities	2.40100	8.00104			
(ii)	Government Dues: Dues to departments dealing with government accommodation	N112	NILL		^	X
	Dues to departments dealing with supply of water			×	×	1 «
	Dues to departments dealing with supply of electricity			×	T ×	×
	Dues to departments dealing with supply of telephones/mobiles			X	×	~
	Dues to departments dealing with government transport (including aircrafts and helicopters)			×	×	*
	Income Tax Dues			×	-	
	Wealth Tax Dues	1	1	Ø.	An An	×
	Service Tax Dues			d	-	×
	Municipal /Property Tax Dues				13	~
	Sales Tax Dues				× .	Q ,
	Any other dues			A	9	2
	Grand total of all Govt. dues	NIZL	117 22		×	1 ~

(8) My educational qualification is as under: - (つ) 日れパエメロルー4 (b) MANEXUK-7

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

## (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1	Name of the candidate	Sh./Smt/Kum. MARENDRA KUMAR PAND
7	2. Full postal address	26/10, Baily ROED DATMA-I
PART I	Number and Name of the constituency and	196 CTARARI) BHOJDUR, BIHAR
(Nor	Name of the Political party which set up the cane date (otherwise write 'Independent')	.J.D. (V)
1	(a) Number of cases in which conviction order (based (other than those referred to in Form 26)	ALILL

	UO.	Total number of Pending on (s) have taken cognizar	Costs where u	10		2-1			
5	PA	of of				ome Tax Retu			The came Steam
	-	Candidate		4		OPP 1809		2,0	18,700=W
	-	Spouse:			B	MJPP596	16	2,4	12, 180 200
	(c)	Dependents							
6.			of Assets and	d Liabil	itie	s in rupees			
		Description	Self	Spous	e	Dependent-I	Depend	ent-II	Dependent-III
۸.		Moveable Asset (Total value)	20.56100	23-2	4				
B.		Immovable Asset							
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	16-35loes	16:36	1000				
	(ii)	Approximate Current Market Price of Asset (Total Value)	20100	26 la	45				
7		Liabilities							
		(i) Government dues (Total)							
		(ii) Loans from Bank, Financial Institutions and others (Total)	2. 40 las	8.01 Lac					
8.	Hi	ighest educational qualific	cation: P.1		10	or Kuns	por bur	iniv	exsity Ans
0.	(6		् धीर ठफ्ड iversity educa	行) ation wi	th f	رُمطئ ull form of the	. pu√ certifica	te/ dip	loma/ d

#### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from I further declare that:

There is no see of conviction or pending case against me other than those mentioned in items 3 and 4 above;

1, 10, 3 pour of my dependents do not have any asset or liability, other than those mentioned in items 5 and 6

30 day of 4

the has signed in my purchase

DEPONENT WEBST

Advocate.

Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and nearly.



ANNEXURE-1

The Following Case (s)/is/are pending against me in which cognizance has been taken by the court:-

Sl.No.	Section of the Act.	The Court which has taken cognizance	Case No.	Date of Order of the court taking cognizance	Details of appeal (s)/ application (s) for revision, etc. If any filed against above order taking cognizance.
1	U/s 384, 387, 120, (B)/ 34 LP.C	C.J.M., Bhojpur, Ara	Ara Nawada P.S Case No. 11/98 T.R. 1079/09	Dated 16.06.2003	Pending in the court of S.D.J.M., Bhojpur Ara, He is on bail on dt. 26.06.2000
2	U/s 341, 323, 341/64 LP.C.	110 4	Sikarhata P.S. Case No. 3/99	dated 31.08.2010 charge has been framed.	Pending for evidence in the cour of Sri Saroj Kirti
3	U/s 437/07 LP.C	C.J.M., Bhojpur, Ara	Ara Town P.S. Case No. 437/04 T.R. No. 2157/08	Court taken cognizance U/s 504 I.P.C.	Pending in the court of Smt.  Namita Singh
4	U/s 307 I.P.C		Ara Town P.S. Case No. 270/96 G.R.No. 2883/96		Investigation pending before police, District-Bhojpur.
5	U/s 224, 225, 114 LP.C		Gardanibagh S. Case No. 189/06 No.	TARY	Sri Sunil Kumar J.M. 1 <sup>st</sup> Class Patan for evidence

7	U/s 341, 506, LP.C.	C.J.M., Patna	Gandhi Maidan P.S. Case No.189/06	Smt. Neharika J.M. 1 <sup>st</sup> . Class Patna for evidence.
8	U/s 395, 34 I.P.C	C.J.M., Patna	S.Tr. No.1046/99	Assistant Session Judge 3 <sup>rd</sup> Patna for evidence.
	U/s 364A, 392 LP,C.	Total Control	Sadar Hazipur, P.S. Case No493/2002 S.Tr. No-320/2005	F.T. IInd Sri Kaushal Kishore for evidence.
9	U/s 394 I.P.C.	C.J.M., Balin	Narhari P.S. Case No. 107/96	Pending
10	U/s 26/29 (b) 30		Debri P.S. Case No 424/02	For Hearing
11	U/s 307/34, 353, 364, LP.C 27 Arms Act.	C.J.M., Sasaram	S.Tr. No. 601/06 Karakat 08/09	For evidence
12	U/s 75/10	Narhari P.S. Case No75/10		Add. Munsif Magistrate 4 <sup>th</sup> Balia, U.P.
13	448, 353, 504, 506, I.P.C.	C.J.M.	Dehri P.S. Case No 191/03 G.R. No. 950/03	1º Class Sri Prakash for evidence.
14	448, 353, 504, 307, 1.P.C.	C.J.M.	Darihat P.S. Case No. 27/03 G.R.No. 949/03	1 <sup>st</sup> Class Sri Prakash for evidence
15	455, 341, 342, 323, 333, 353, 307, 504, 506, 510, 189, 190, LP.C.	C.J.M,	Bikramganj P.S. Case No.54/2007 S.Tr. No-331/20	F.T. IInd Sasaram for evidence.

16	302, 149, 353 and 27 Arms Act.	C.J.M.	Karakat 14/98 S.Tr. No464/1998		Pending, 3 <sup>rd</sup> ADJ., Sasaram for
17	147, 149, 323, 304, 109, 504 I.P.C.	F.T.CIV	Sasaram (M) P.S. Case No. 08/2008 S.Tr. No-491/10		F.T.C. for evidence.
18		C.J.M.	Durgawati P.S. Case No. 122/1995		Pending in C.J.M., Bhabhua (Kaimur)
19	353, 385, 189, 506	C.J.M.	Sasaram (M) P.S. Case - No. 599/07		1st Class Satyaprakash for evidence.
20	C DOCUMENTS OF THE PARTY		G.R. 1649/06	-	Pending in the court of S.D.J.N Aurangabad.
21	414	Karakat 9/99	S.D.J.M., Bikramganj,		Pending
22.	342, 323, 325, 379/34	Nasriganj 138/99	S.D.J.M., Bikramganj,		Pending
23	DAG TIERRETE		Case No. 424/202 Dehri	#	Pending in C.J.M. Sasaram.

### NARENDRA KUMAR PANDEY, BANK DETAILS.

S.B.I. BIHAR BIDHAN SABHA PATNA

A/C.NO:-10839463473

RS.-9,38,561.77 BALANCE

2. P.N.B. PIRO, BHOJPUR

A/C.NO:-493000100276105

RS.-66,184.00 BALANCE

3. S.B.I. DALMIA NAGAR, ROHTAS.

A/C.NO:-11354781320

RS.-15,523.00 BALANCE

L.I.C. POLICY-15 Lacs.

Per year premium= Rs. 1.24 Lacs.



## ANNEXURE-3 Agriculture lands belong to Sri Narendra Kumar Pandey

SI.No.	Land Mauza	Plot No.	Khata	Rakva	Market Value At time
1	Paharma	344	58	16 Decimals	55,000/-
2	Jagdishpur (Deo)	2300	474	26 Decimals	
	(i) 17493	2006			
	(ii) 17493	2300	474	10 Decimals	
	The decorate and the second se	2006			
	(iii) 17493	2658	474	16 Decimals	
	(iv) 17493	2658	576	8 Decimals	3,25,000
		2006	474		
	(v) 17493	2300	574	19 Decimals	
	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	2006	472		
3	Land Godi				
		248			
		106	69		
		266	69	183 Decimals	\
		263			
		106			-> 6,75,000/
		260			
		244	69		
		106			
		257			
		253	69		
		106			
	Land from partition Nawadah, Medrupur	Khata	Khesra	Rakva	Market value at time
		59	95	38 Decimals	1,55,000/-
			Total	316 Decimals	12,10,000/-
4	Land from Piro Bhojpur	Khata No.	Khesra	Rakva	5,80,000.00
	0	1416	198888	6 Decimals	
			Total	322 Decimals	17,90,000.00

## EDUCATIONAL QUALIFICATION OF SRI NARENDRA KUMAR PANDEY

SI.No	Examination	Year	Division	Board/University
1	Matric	1982	1 <sup>st</sup> Div.	B.S.E.B., Patna From Dalia High School, Dehri-on-sone
2	Inter (I.A.)	1985	2 <sup>nd</sup> Div.	Magadh University, Bodh Gaya
3	B.A.	1994	1 <sup>st</sup> . Div.	Magadh University, Bodh Gaya
4	M.A.	2001	1 <sup>st</sup> . Class	Veer Kunwar Singh University, Arrah, Bhojpur
5	Ph.D.	2008	EBA	Veer Kunwar Singh University, Arrah, Bhojpur



# DETAILS BANKS ACCOUNT OF Smt. GEETA PANDEY W/O- SHRI NARENDRA KUMAR PANDEY, BANK DETAILS.

1. S.B.I. Dalmia Nagar, Rohtas.

A/C.NO:-0116543512

RS.-5100.00 BALANCE

2. CENTRAL CO-OPERATIVE BANK

A/C.NO:-1847

RS.-13,000.00 BALANCE

3. P.N.B. DEHRI, ROHTAS.

A/C.NO:-0606000100246083

RS.-28,942.00 BALANCE

4. S.B.I Rajbansi Nagar, Patna.

A/C.NO:-10287470882

RS.-12,35,729.00 BALANCE

- PERSONAL LOAN-8.00 Lacs.
- 6. L.I.C. POLICY-6 Lacs.

Per year premium= Rs. 51,354.00 Lacs.



## ANNEXURE-6 DETAILS LAND OF Smt. GEETA PANDEY W/O-SRI NARENDRA KUMAR PANDEY

Agricultural 10,19 ½ Decimals, Mauza-Chotka More, Rohtas.

Value-30 Lacs. ( Inherited)

54 Decimals, Mauza-Khemga Barun

Value-4 Lacs. (2006)

Non-Agricultural 6 Decimals, Mauza-Pali Road, Dehri Rohtas

in old House. (Inherited)

Value-4 Lacs.

Katha, Mauza-Pali Road, Dehri, Rohtas.

Value-6-Lacs 12-36 tay (65-199429-3-2006)



## DETAILS EDUCATIONAL QUALIFICATION OF Smt. GEETA PANDEY W/O- SRI NARENDRA KUMAR PANDEY

SI.No	Examination	Year	Division	Board/University
1	Matric	1983	1 <sup>st</sup> Div.	B.S.E.B., Patna From Dalia High School, Dehri-on-sone
2	Inter (I.A.)	1994	2 <sup>nd</sup> Div.	B.I.E.C., Patna
3	B.A.	2003	1 <sup>st</sup> . Div.	Magadh University, Bodh Gaya
4	M.A.	2005	1 <sup>st</sup> , Class	Veer Kunwar Singh University, Arrah, Bhojpur

